

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:114
ANSWERED ON:01.08.2011
CONTRIBUTION TO PROVIDENT FUND
Bundela Shri Jeetendra Singh;Naik Shri Shripad Yesso

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the management of the public schools in the country including that of Madhya Pradesh are getting the provident funds deposited;
- (b) if so, the details thereof;
- (c) if not, the action taken against the managements of those schools which are not depositing the provident funds;
- (d) whether various Private Provident Fund Trusts are not willing to give more interest on deposit despite having surplus fund; and
- (e) if so, the details thereof and the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE)

- (a): Yes, Madam. However some school managers are in default in depositing the P.F. dues.
- (b): In respect of Madhya Pradesh, 2776 Public Schools are depositing P.F regularly in respect of 213699 members.
- (c): In Madhya Pradesh, 157 Schools found in default in depositing P.F dues. Inquiry under Section 7A has been initiated to assess dues against such defaulting schools.
All coercive actions are being taken as per Section 8B to 8G of the Act for recovery of dues.
- (d) & (e): Condition No. 9 of para 27AA of the Employees Provident Funds Scheme, 1952 stipulates that the Provident Fund trusts exempted from the Employees Provident Funds Scheme under Section 17 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952, have to declare and credit interest to the accounts of their members at a rate not lower than that declared by the Central Government under the Employees Provident Funds Scheme, 1952.